

Saturday, 25th March, 1939

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THE
COUNCIL OF STATE DEBATES

VOLUME I, 1939

(23rd January to 18th April, 1939)

FIFTH SESSION

OF THE

FOURTH COUNCIL OF STATE, 1939

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COUNCIL OF STATE.

Saturday, 25th March, 1939.

The Council met in the Council Chamber of the Council House at Five of the Clock, the Honourable the President in the Chair.

MESSAGES FROM HIS EXCELLENCY THE GOVERNOR GENERAL.

THE HONOURABLE THE PRESIDENT : Honourable Members, I have to deliver to you two Messages from His Excellency the Governor General. The first Message reads thus :

"Whereas the Legislative Assembly has failed to pass in the form recommended by me the Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to vary the incidence and rate of excise duty on khandasari sugar leviable under the Sugar (Excise Duty) Act, 1934, to vary certain duties leviable under the Indian Tariff Act, 1934, to fix maximum rates of postage under the Indian Post Office Act, 1898, and to fix rates of income-tax and super-tax, a copy of which Bill in the form recommended by me is hereto annexed :

Now, therefore, I, Victor Alexander John, Marquess of Linlithgow, in exercise of the power conferred by sub-section (1) of section 67B of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, do hereby certify that the passage of the said Bill is essential for the interests of British India.

LINLITHGOW,

Viceroy and Governor General."

New Delhi :

The 25th March, 1939.

The second Message reads thus :

"In pursuance of the provisions of sub-section (1) of section 67B of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I, Victor Alexander John, Marquess of Linlithgow, do recommend to the Council of State that it do pass the Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to vary the incidence and rate of excise duty on khandasari sugar leviable under the Sugar (Excise Duty) Act, 1934, to vary certain duties leviable under the Indian Tariff Act, 1934, to fix maximum rates of postage under the Indian Post Office Act, 1898, and to fix rates of income-tax and super-tax, in the form hereto annexed.

LINLITHGOW,

Viceroy and Governor General."

New Delhi :

The 25th March, 1939.

INDIAN FINANCE BILL, 1939, LAID ON THE TABLE.

SECRETARY OF THE COUNCIL : In pursuance of section 67B of the Government of India Act, as set out in the Ninth Schedule to the Government

[Secretary of the Council.]

of India Act, 1935, I lay on the table a copy of the Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to vary the incidence and rate of excise duty on *Khandsari* sugar leviable under the Sugar (Excise Duty) Act, 1934, to vary certain duties leviable under the Indian Tariff Act, 1934, to fix maximum rates of postage under the Indian Post Office Act, 1898, and to fix rates of income-tax and super-tax, which the Legislative Assembly has failed to pass in the form recommended by the Governor General and which has been certified under the provisions of the same section by the Governor General as essential for the interests of British India.

THE HONOURABLE THE PRESIDENT : The Council will now adjourn till 11 A.M. on Tuesday, the 28th March, 1939, when this Bill will be discussed.

The Council then adjourned till Eleven of the Clock on Tuesday, the 28th March, 1939.